

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.745/2021

KUBER SINGH & ORS.

APPELLANT(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

(IA No. 34542/2026 - GRANT OF BAIL)

Date : 25-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Appellant(s) : Mr. Vinod Prasad, Sr. Adv.
Mr. Ajay Kumar Srivastava, AOR
Mr. Dharendra Kumar, Adv.
Ms. Jyoti Tiwary, Adv.
Mr. Sidhartha Shrivastava, Adv.
Mr. Praphul Kumar Vohra, Adv.

For Respondent(s) : Mr. Akshay Amritanshu, AOR
Mr. Sarthak Srivastava, Adv.
Mr. Mayur Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.34542/2026 IN CRIMINAL APPEAL NO.745/2021

Having heard the learned senior counsel appearing for the appellants, we are not inclined to grant the relief of bail by suspending the sentence at this stage. Hence, Interlocutory Application seeking bail for releasing the appellants pending hearing of Criminal Appeal stands rejected.

(JAGDISH KUMAR)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)